

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066**  
**SINGLE MEMBER APPEAL BRANCH**

Appeal No. E/3264/2005-SM[BR]

Date 30/01/2008

Assistant Registrar  
C.E.S.T.A.T, New Delhi

To :  
M/S BAJAJ SONS (P) LTD.  
C-103, FOCAL POINT, LUDHIANA

M/S BAJAJ SONS (P) LTD.

C.C.E. LUDHIANA

Appellant  
Vs  
Respondent

I am directed to transmit herewith a certified copy of Final order No. 193/2008-SM[BR] dated 28.12.2007  
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

  
Assistant Registrar  
(SM Appeal Branch)

**Copy to :**

1. Respondent  
C.C.E. LUDHIANA  
CENTRAL EXCISE HOUSE, 'F' BLOCK, RISHI NAGAR,  
LUDHIANA 141001 (PUNJAB)
2. Adv. / Consult  
MR.KULVINDER SINGH  
C/OAPPELLANT-----
3. S.D.R.
4. ~~J.C.D.R.~~
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New
7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301
9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,
12. Co, Law Institution
13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file

  
Assistant Registrar  
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, R.K. PURAM, W.B. NO.2, PRINCIPAL BENCH  
NEW DELHI, COURT NO. III

Excise Appeal No. 3264 of 2005 -SM (BR)

[Arising out of order in Appeal No. 325/CE/Apl./Ldh/05 dated  
25.7.2005 passed by the Commissioner of Central Excise (Appeals)  
Ludhiana].

Date of Hearing/Decision: 28.12.2007

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

- 
1. Whether Press Reporters may be allowed to see  
the Order for publication as per Rule 27 of the  
CESTAT (Procedure) Rules, 1982. :
  2. Whether it should be released under Rule 27 of the  
CESTAT (Procedure) Rules, 1982 for publication  
in any authoritative report or not? : 2
  3. Whether Their Lordships wish to see the fair copy  
of the Order? :
  4. Whether Order is to be circulated to the Departmental  
authorities? :
- 

M/s Bajaj Sons (P) Ltd.,

Appellant  
[None]

Vs.

CCE, Ludhiana

Respondent  
[Rep. by Mr. Atul Rastogi, DR for the Respondent]

CORAM: Mr. P.K. Das, Member (Judicial)

Final ORDER No 192/08 SM (BR)

Per P.K. Das:

None appeared on behalf of the appellant in spite of issue of notice.  
There is no application for adjournment. It seems that the applicant is not  
interested to pursue in the matter. Accordingly, the appeal is dismissed  
for non-prosecution.

(Order dictated and pronounced in the open Court)

(P.K. Das)  
Member (Judicial)

[Pant]

